

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**E.P. No. 3 of 2013 in
Appeal No. 228 of 2012**

Dated : 21st August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**M/s. SNJ Sugars & Products Ltd.
Versus**

... Appellant(s)

**Transmission Corporation of Andhra Pradesh
Ltd & Ors.**

....Respondent(s)

Counsel for the Appellant (s) : Mr. A. Venayagam Balan
Counsel for the Respondent(s): Mr. Rakesh K. Sharma for R.1 to R.3

ORDER

The learned counsel for the Respondent submits that already an Appeal has been filed against the Judgment of this Tribunal before the Hon'ble Supreme Court and the operation of the Judgment has been stayed.

On the other hand, the learned counsel for the Appellant submits that no stay has been granted.

In view of the rival statements, we would like to see the copy of the interim Order passed by the Hon'ble Supreme Court. Therefore, the learned counsel for the parties are directed to produce the copy of the Order to enable us to pass further Order in this Petition.

Post the matter on **4.09.2013.**

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**